DR. NAUNIHAL SINGH: Sir, my first question in regard to exempting the gram panchayats from the fee of Rs. 500 has not been answered. (Interruptions)

MR. CHAIRMAN: I think we should go to the next question. Question No. 282. (Interruptions) Do you want the whole time to be devoted to one question? Do you want the whole hour to be devoted to one question? (Interruptions)

श्रीमती सत्या **दहिन**ः हाफ एन ग्रावर डिस्कगन हो इस पर । . . . (व्यवधान) . . .

श्री राज नरेश यादव : श्राधे घंटे की चर्चा महानगर टेलीफोन निगम पर की जाए। ...(य्यवधान)...

पूरे सदन का उससे सबंध है और पूरे देश का भी है।...(ब्यवधान).. इसलिए महोदय, इस पर श्राधे घटे की चर्चा होनी चाहिए।

MR. CHAIRMAN: Is the Minister willing to have a half-an-hour discussion? (Interruptions) We will have a half-an-hour discussion, Now, Question o. 282.

Violation of provisions of FEFA by Banks

*282. SHRI RAM GOPAL YADAV:†

SHRI SATYA PRAKASH MALAVIYA:

Will the Ministe of FINANCE be pleased to state:

- (a) whether it is a fact that the Directorate of Enforcement has recently, issued notices to certain banks suspecting serious violation of the Foreign Exchange Regulations Act;
- (b) if so, what are the details thereof stating the outcome of the enquiry if the same has been completed; and

(c) what action is contemplated by Government against the Chiefs of the concerned banks?

THE MINISTER OF STATE IN MINISTRY \mathbf{OF} FINANCE (SHRI M. V. CHANDRASHEKARA MURTHY): (a) to (c) The Directorate of Enforcement has initiated engairies with certain banks in the country for acertaining the violations of FERA. During the enquiries, the Directorate has come across instances of illegal remittance of foreign exchange equivalent of Rs. 77.93 crores (approx.) through VOSTRO accounts to Standard Chartered Bank, London, GIRO Bank PLC, UK. Bank of Ireland, Dublin.

Appropriate action under the provisions of FERA will be taken on completion of the enquiries against the persons who violated FERA.

श्री राम गोपाल यादव: सभापति महोदय, माननीय मंत्री जी ने भ्रपने प्रश्न के उत्तर में यह स्वीकार किया है कि फेरा का वायलेशन करके 77.93 करोड़ रुपए मुल्य की विदेशी मुद्रा देश से बाहर भेजी गई है। यह एक गंभीर मसला है। लेकिन जहां दसों हजार करोड़ रूपए के सिक्योरिटी स्केम जैसा घपला हो तो संभवतः गवर्नमेंट के या मंत्रियों के मन में यह छोटा मामला है। इसलिए इसमें कोई प्रभावी कार्रवाई नहीं हो रही है, ऐसा मुझे प्रतीत होता है। मैं माननीय मंत्री जी से जानना चाहंगा कि फेरा में वायलेशन कब से प्रारम्भ हुए, डायरेक्ट्रेट श्राफ इंफोर्समेंट को इसकी जान-कारी कब हुई ग्रौर कब इसकी इररेग्युलर्टिज को डिटेक्ट किया गया ग्रौर इस अवधि में जो इंक्वायरी हुई तथा उसमें जो प्रगति हुई है उसमें कौन-कौन से प्रमुख बैंक ग्रधि-कारियों के नाम प्रकाश में आए हैं, कृपया सदन को बताने की कृपा करें?

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Sir, according to our records, these transactions started sometime in Februay 1991. They were detected in October 1992. Since then the Enforcement

[†]The questions was actually asked on the floor of the House by Shri Ram Gopal Yadav.

Directorate is pursuing this matter. They have now traced the parties that are involved and after investigations are completed, action will be taken in accordance with the provisions of the FERA.

श्री राम गोपाल यादव: मान्यवर, मेरा जो पहला प्रश्न था उसका पूरा उत्तर नहीं है। मैंने जानना चाहा था कि उनके नाम क्या हैं, जो घपले में इंबोल्बड हों?

MR. CHAIRMAN: Obviously, the Minister cannot straightway give the names.

SHRI SATYA PRAKASH MALA-VIYA: Investigations are going on.

SHRI MANMOHAN SINGH: We have already mentioned the names of the banks which are involved. These banks are Stanchart, Indian Overseas Bank and ANZ Bank.

भी रामगोपाल कादव: मान्यवर, यह जो वित्तीय मामलों में गडबडियों हो रही हैं, पिछले रिकार्ड _{से} ग्रौर जो घटनायें घटी हैं उससे यह स्पष्ट है कि इसमें एक टायो काम करता रहा है, जिसमें बैंकों के बड़े ग्रधिकारी जो रिटायरमेंट के बाद उनके बोर्ड श्राफ डायरेक्टर्स में पहंचते रहे और मंत्रियों व वित्त मंत्रालय के बड़े अधिकारियों के सगे-सम्बन्धी और कुछ दलालों की एक तिकडी रही है, जो वित्तीय श्रनियमिततायें इस देश में एक सीमा तक करती रही मौर इस देश को द्र्याधिक कंगाली के कगार पर लाकर खड़ा कर दिया। श्रभी माननीय वित्त राज्य मंत्री ने फरवरी को फेरा में व्यापक पैमाने पर संशोधन करने के लिए इस हा ऊस में भ्रमेंट-मेंट के लिए विधेयक प्रस्तुत किया था, जिसमें as many as 39 amendments have been propose

ग्रौर कुछ ग्रमेंडमेंट्स ऐसे हैं जो रेट्रोस्पेनिटन, इफेक्ट से लागू किए जायेंगे जब यह विधेयक कानून बन जाएगा। ऐसा प्रतीत होता है कि रेट्रोस्पेनिटन इफेक्ट से इस कानून को भ्रमेंड करने की मंशा यह है ताकि जो भ्रमी तक फेरा के नायलेशन में फंसने नाले थे, उनको बचाया जा सके। माननीय मंनी जी से मैं जानना चाहूंगा कि संबंधित बैंकों के बोई ग्राफ डायरेक्टर्स में क्या वित्त

मंत्रालय के किन्हीं बड़े अधिकारियों के परि-वारीजन जुड़े हुए हैं या वर्ल्ड बैंक से जुड़ें हुए लोग जो आम तौर पर इन घपलों में सम्बद्ध पाए गए हैं, उन लोगों का इन बैंकों से सम्बन्ध है, इसलिए उनको बचाने के लिए इस तरह से संशोधन लाए जा रहे हैं?

SHRI MANMOHAN SINGH: Mr. Chairman, Sir, there is no relation whatsoever between these amendments and the present case. I can assure the House that if anybody, howsoever high mighty he may be, is found guilty, he will be appropriately dealt with. Now a question has been raised that a large number of these transactions originated with the Bank for Foreign Economic Relations of the erstwhile USSR.

श्री सत्य प्रकाश मःसवीय: माननीय सभापति जी, मैं यह जानना चाहता हूं कि जो जांच चल रही है, क्या जो रिजर्व बैंक ग्राफ इंडिया है उसके विरुद्ध भी कुछ जांच चल रही है श्रीर जो करीब-करीब 78 करोड़ रुपया विदेशी मुद्रा बाहर गई है इस देश से, क्या सरकार को जानकारी है कि इसका इस्तेंमाल, देश मैं जो श्रातंकवादी गतिविधियां बढ़ रही हैं, उनको मदद करने के लिए किया गया है?

SHRI MANMOHAN SINGH: Sir, the Enforcement Directorate is in the process of investigating all these cases. Beyond that, at this stage I would not like to say anything.

SHRI SATYA PRAKASH MALA-VIYA: Sir, please protect me! My question was whether any inquiry is also being conducted against any officer of the Reserve Bank of India, He should say "Yes" or "No". He can't withhold it from the Members of Parliament...(Interruptions)...

MR. CHAIRMAN: He is answering.

SHRI MANMOHAN SINGH: Sir, I am not aware of any inquiry against the Reserve Bank. The Reserve

Bank, in fact, is looking into the VOSTRO accounts of all foreign banks to see that no such irregularties should take place in any other bank.

SHRI DIPEN GHOSH: Sir. has been stated by the Ministry Finance in reply to this question, in fact, is only the tip of the Leberg. These toreign banks, which are operating in our country, are found have been induiging in various types of irregularities and mala fide activities. Some of them have already been noticed while some other activities are yet to be noticed—they are probed into. Now, there was an impression given to the people that these foreign banks were bringing foreign exchange here through FCNR NRI deposits. But the complaint was that these foreign banks were siphoning off abroad, foreign exchange from our country. This is a and it is proved that these banks are siphoning off abroad, our foreign exchange earnings. would like to know from the hon. Minister whether the Government has been contemplating to institute a comprehensive inquiry into the activities of these foreign banks, with particular reference to the amount which they have brought from abroad and foreign exchange that they have siphoned off abroad.

SHRI MANMOHAN SINGH: Sir, the Reserve Bank of India conducts inspections of all banks, including foreign banks. So, I am sure, they would look into all aspects of the problem.

SHRI DIPEN GHOSH: Sir. the Finance Minister knows that in the past the Reserve Bank had inspected the activities of certain banks it had submitted its report. but the Government had not taken any action, Rather, the Government had taken a lenient view on the plea that these foreign banks were engaged in bringing foreign exchange here from abroad and they were helping our country's economic progress or economic

rejuvenation. That's why my speific point is that these foreign banks are also indulging in siphoning off abroad, foreign exchange from our country; it is not a one-way traffic.

SHRI MANMOHAN SINGH: I have already said, Sir, that any bank which is acting in violation of the laws of this country will be dealt with appropriately. So, there is no question of our winking or tolerating any activities which are inconsistent with the laws in this country.

... (Interruptions) ...

SHEI MENTAY PADMANABHAM: Sir, according to the answer by the Minister, all the three banks which had violated FERA regulations were foreign banks. It has appeared in some sections of the press during 1991-92 froeign banks made huge profits compared to our public sector banks. As against huge deposit base of our public secfor banks and the large number branches they are operating, foreign banks, only with a few branches and with a much lesser deposit base, had amassed huge profits dur-Sir, they had acquired ing 1991-92. these huge profits by indulging in non-banking practices like port-folio management, etc. So, I would like Minister to know from the hon. whether violation of FERA provisions has also been one of the reasons these foreign banks to amass such huge profits. This is a simple question which I would like the ance Minister to answer

SHRI MANMOHAN SINGH: Well, Sir, I have answered the question. The amount involved in these transactions was Rs. 78 crores. This was an illegal activity, but I do not think it can account for the amount of profit that the foreign banks have shown.

SHRI CHIMANBHAI MEHTA: The Finance Minister has expressed his inability to give the name of the illegal remitters. Remittances to the

banks have been disclosed. but the crux of the question is: who are the illegal remitters? If he is not answering this point, let him aswer at least one point as to who received money in the foreign country and who used it, because Mir. Satya Prakash Malaviva is asking precisely this point, whether this money was used for terporist activities or not. When was I am askthis done, if not in 1991? ing this because how we explain foreign exchange utilisation depends this. Foreign exchange regulations have been violated since long big people are very much involved in it. There is a nexus between politicians and them. I do not want to go into the details. Barrring the leftists, all political parties have supported That is another matter. I am them. not going into it. But be precise in replying as to when it started, not in 1991. The foreign exchange banks might have come in but in 1991 you might have located them. So, I would request you to at least give the name as to who received money there. At least the Minister tell us this much,

SHRI MANMOHAN SINGH:: I have mentioned already that these transactions originated with the erstwhile Bank of Foreign Economic Relations of the erstwhile USSR. I do not want to go into details. It is a question on international relations. Under the Indo-USSR Agreement which existed the moneys were credited to the ac-They had a counts of this Bank. VOSTRO account. It was a non-con-This hank drew vertible account. certain moneys in favour of certain banks. They were deposited in VOSTRO account of some other banks which were convertible. from a non-convertible account illegal convertible account was an activity. That how it originated.

SHRI CHIMANBHAI MEHTA: Who received the money over there?

SHRI MANMOHAN SINGH: We are investigating that.

श्री विलोकी नाथ चतुवंदी: श्रध्य महोदय, में श्रापके माध्यम से वित्त मंत्री से जानना चाहूंगा कि 1951-52 के पहले क्या फारेन एक्सचेंज बायोलेशन के कुछ मामले नोटिस में श्राये थे रिजर्व बैंक के ग्रीर रिजर्व बैंक ने श्रपनी स्वयं की इंक्वायरी के उपरांत या फारेन एक्सचेंज रेगुलेशन डिपार्टमेंट के कहने पर कोई कार्यवाही की है ऐसे मामलों में जो कि 1951-52 के पहले के हों श्रीर ऐसे कितने मामले हैं?

SHRI MANMOHAN SINGH: Mr. Chairman, this is a general question relating to the pattern of Foreign Exchange Regulations Act before 1991-92. I do submit that I resuire a a separate notice for this.

श्री महेन्द्र सिंह लाठर : वेयः मैन साहब, मैं वित्त संबी जी से यह पूछना वाहंगा कि जो नये रिफार्म्स ये लेकर आये हैं, सो-काल्ड रिफार्म्स इकानामिक पालिसीज में जो अमेंडमेंट ये लेकर आये हैं, फरा के अन्दर एक परेलल एक्सचेंज बल रहा है, हवाला के नाम से, इल्लीगल हुंडियों के नाम से यहां से पैसे जाते थे चिट लेकर और दूसरे देशों में पैसा मिल जाता था । इन सारे रिफार्म्स से हवाला और ऐसी ऐक्टिविटीज के उपर क्या ग्रसर पड़ा है और क्या मुधार हुआ है ?

SHRI MANMOHAN SINGH: Sir. the economic reforms that we have introduced over a period of time would certainly make a big dent into operation of the Havala market. For example, a large part of remittances that our workers sent from abroad hitherto have gone into the market. As a result of the changes in the exchange rate that we intorduced last year and improved upon year, my expectation is that a larger proportion of these remittances will hereafter flow through the authorised channels and not go into the illegal channels. In the same way because of the action that we have taken to curb the smuggling of

and silver by legalising the import of gold and silver, I cannot say that overnight, changes can take place. But, over a period of time, the main thrust of the New Economic Policy is to reduce the scope for smuggling, to reduce the scope for 'havala' operations and to reduce the scope for generation of black money in the country as a whole.

SHRI JAGESH DESAI: Mr. Chairman, Sir, I am happy that the Minister has said that foreign banks Indian banks are treated at par as regards the steps to be taken. in practice, it appears to me that we are soft two rads foreign banks. Regarding the private sector lending also, the foreign banks are required to give 15 per cent by 1992-93. But they have not reached it. Some foreign banks are giving interest which is much less than that required by law. If the balance was Rs. 5000 and less, then they were not given any interest, but they were charged service charges. I would like to know whether the Minister will look into it to see that foreign banks and Indian banks are treated in the same manner and whether wherever any defects are there on the part of foreign banks, stern action will be taken so that they may also behave in the same manner as he wants Indian banks to behave.

SHRI MANMOHAN SINGH: Sir, I will look into it.

एशियासेट के ट्रांसपोडंर की खरीद

*283. श्री सोम पाल: क्या सूचना श्रीर प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का ध्यान 3 फरवरी, 1993 के राष्ट्रीय सहारा, दिल्ली में ''एशियासेट के ट्रांसपोंडर खरीदने के प्रयास'' शीर्षक से छपे समाचार की श्रीर दिलाया गया है;

- (ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है ;
- (ग) भारतीय ग्रन्तिस ग्रनुसंधान संगठन की ग्रनुमित न होने के बावजूद सरकार यह ट्रांसपोंडर खरीदने के लिये क्यों उत्सुक है; ग्रीर
- (घ) इस समय सरकार के पास कितने ट्रांसपोंडर बेकार पढ़े हैं ग्रौर कब से?

सूचन। भौर प्रसारण मंत्रालय के राज्य भंती (श्री के॰ पी॰ सिंह देव) : (क) जी, हां

(ख) से (घ) इनसैट प्रणाली के साथ उपलब्ध ट्रांसपोंडर का उपयोग किया जा रहा है श्रथवा विभिन्न राज्यों में क्षेत्रीय सेवा के लिये सौंप दिये गये हैं। हमारा मूल्यांकन रहा है कि एक और ट्रांसपोंडर की उपलब्धता से अब हमारी आवश्यकताओं को बेहतर रूप से पूरा करने में मदद मिलेगी।

श्री सोम पाल: सभापति महोदय, मेरे मूल प्रश्न के पिछले दो भाग "ग" भौर "घ" का उत्तर नहीं दिया **ग**या है । मैं यह जानना चाहता था कि क्या भारतीय ग्रन्तरिक्ष ग्रनुसंधान संगठन "इसरो" ने एशियासेट के ऋतिरिक्त ट्रांसपोंडर खरीदने के लिये ग्रनुमति प्रदान कर दी है ग्रथवा नहीं? इसका उत्तर नहीं ग्राया । ग्रौर क्या उस ग्रनमति के ग्रभाव में मंत्रालय या दूरदर्शन इस प्रकार के ग्रतिरिक्त ट्रांसपोंडर खरीद सकते हैं ? इस संबंध में क्या स्थिति है ? ग्रगर वह ग्रनुमति नहीं मिली है तो फिर मंत्रालय इस दिशा में क्यों अग्नसर हो रहा है ? यह मेरा "ग" भाग है जिसे मेरे प्रश्न का भाग "क" **ग्रौर "ख" भाग में मेरे** माना जाये "घ" में जो दिया है... मुल प्रश्न

MR. CHAIRMAN: Now, part (b). You ask your second question.

SHRI SOM PAL: Sir, I am just repeating the original question I have